

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214- IA/442(AHM)2021
ITEM No.215- IA/12(AHM)2023
ITEM No.216- IA/13(AHM)2023
in
CP(IB) 544 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Narshibhai B Hadiya
V/s
Collyer Containers Terminal Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv.
For the Respondent : Mr. Harmish Shah, Adv. a.w Mr. Mehul Mehta, Adv.
for R-3
None present for R-1 & 2

ORDER

IA/442(AHM)2021

List for further consideration on 07.08.2024.

IA/12(AHM)2023 & IA/13(AHM)2023

It appears that hearings related to this matter is not proceeding further in view of the improper vakalatnama which has been filed by the respondent and there is no further progress and is kept pending. Ld. Counsel for the applicant is directed to issue notice upon respondent no.1 & 2.

List for further consideration on 07.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)